

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 06

IA 513/2024 IN C.P. (IB)/3641(MB)2018

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **13.02.2024**

NAME OF THE PARTIES:

AMOD STAMPINGS PVT. LTD.

VS

TRANS FAB POWER INDIA PVT. LTD.

Section 9 of the Insolvency and Bankruptcy Code & Rule 11 of the NCLT, 2016

ORDER

Adv. Agam H. Maloo for the Liquidator is present through VC.

IA 513/2024

The above Interlocutory Application is filed by the Applicant/Liquidator for placing on record the Second Progress Report under Regulations 15 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016 in respect of the of the Corporate Debtor.

Accordingly, the Interlocutory Application bearing IA No. 513/2024 is **disposed** of as **Allowed**. and the said Progress Report is taken on record.

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PRABHAT KUMAR
MEMBER (TECHNICAL)

-sd-

JUSTICE V.G. BISHT
MEMBER (JUDICIAL)

Rehan Shaikh